

ACT No. III OF 1899.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 27th January, 1899.)

An Act to further amend the Presidency Small Cause Courts Act, 1882.

WHEREAS it is expedient to further amend the Presidency Small Cause Courts Act, 1882; It is hereby enacted as follows:—

1. (1) This Act may be called the Presidency Small Cause Courts Act, 1899; and

Short title and commencement.

(2) It shall come into force at once.

2. To section 4 of the Presidency Small Cause Courts Act, 1882 (hereinafter referred to as "the said Act"), the words 'and the expression "Registrar"' includes a Deputy Registrar' shall be added.

Amendment of section 4, Act XV, 1882.

3. For section 8A of the said Act as amended by the Presidency Small Cause Courts Act, 1895, the following section shall be substituted, namely:—

Substitution of new section for section 8A, Act XV, 1882, as amended by section 4, Act I, 1895.

"8A. (1) During any absence of the Chief Judge or any Judge of the said Court, or during the period for which any Judge is acting as Chief Judge, the Local Government may appoint any person, having the qualifications required by section 7, to act as Chief Judge or Judge of the said Court, as the case may be.

Performance of duties of absent Judge.

(2) Every person so appointed shall be authorized to perform the duties of the Chief Judge or a Judge of the said Court until the return of the absent Chief Judge or Judge, or of the Judge acting as Chief Judge, or until the Local Government sees cause to

cancel

cancel the appointment of such acting Chief Judge or Judge, as the case may be."

Amendment
of section 9,
Act XV,
1882, as
amended by
section 5,
Act I, 1895.

4. In section 9, sub-section (1), of the said Act as so amended, after clause (a) the following clause shall be added, namely:—

"(aa) empower the Registrar to hear and dispose of undefended suits and interlocutory applications or matters, and".

Amendment
of section 13,
Act XV,
1882.

5. In section 13 of the said Act, between the word "appoint" and the words "as many clerks" the words "a Deputy Registrar and" shall be inserted.